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Chhattisgarh Municipal Corporation (Sanshodhan) Act, 2009

9 of 2009

[29 September 2009]

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Chhattisgarh Municipal Corporation (Sanshodhan) Act, 2009

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An Act to amend the Chhattisgarh Municipal Corporation Act, 1956. Be it enacted by the Chhattisgarh Legislature in the Sixtieth Year of the Republic of India as follows:-- * Published in the Chhattisgarh Rajpatra (Asadharan) dated 29-9-2009 Page 588(1).

1. Short Title, Extent And Commencement :-

- (1) This Act may be called the Chhattisgarh Municipal Corporation (Sanshodhan) Act, 2009.
- (2) It extends to the whole of State of Chhattisgarh.
- (3) It shall come into force from the date of its publication in the Official Gazette.

2. Amendment Of Section 17:-

- (1) Clause (m) of sub-section (1) of Section 17 of the Chhattisgarh Municipal Corporation Act, 1956 (No. 23 of 1956) (hereinafter referred to as the Principal Act) shall be omitted.
- (2) Clause (cc) of sub-section (2) of Section 17 of the Principal Act shall be omitted.